

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO.2753

TO BE ANSWERED ON WEDNESDAY, 04th DECEMBER 2019

AMENDMENT TO REPRESENTATION OF PEOPLE ACT

2753. SHRI M.V.V. SATYANARAYANA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Election Commission of India has recently sought opinion from the Government on proposed amendments to the Representation of the People Act, 1951, that will require citizens to link their Electoral Photo ID Card (EPIC) with the 12-digit Aadhaar Card and if so, the details thereof;
- (b) whether the Government is also considering to bring suitable law/ amendments in the Representation of the people Act, 1951 for issuance of Single Card which contain Aadhaar Number, Voter Identity Card Number and PAN card number, to each citizen of India; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

(a) to (c) : In order to ensure preparation of error free electoral roll and to prevent duplication of entries, a proposal to amend Representation of the People Act, 1951 to enable linking of electoral data with Aadhar system has been received from the Election Commission. The matter is under examination.
